

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB(SM)

Appeal No. C/273/2000-NB(SM)

Dated : 8/1/2001

CEGAT
NEW DELHI
To,

Shri Pyare Lal

S/o Shri Channa Singh
v. & P.O. Rajasansi
Amritsar (Pb)

In the matter of :

Shri Pyare Lal

Appellant

vs.

C - C. Amritsar

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/42/2001/NB(SM)
Dated : 4-1-2001 passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

Asstt. Registrar
NB(SM)

1. CC Amritsar.

2. ~~ECE/CC/(Appeal) & Chandigarh~~
3. Chief Commissioner of Central Excise / Customs. New Delhi
4. Adv. / Consult.

— None —

5. S.D.R

6. JCDR

7. Bar Association, CEGAT, New Delhi

8. Library, CEGAT, New Delhi

9. Director (Review), C.B.E.C. North Block, New Delhi

10. Guard File.

11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.

12. M/s Centax Publications (P) Ltd., 1512-E, Bhisim Pitamah Marg, opp. Sachdeva P.T. College of
Defence Colony, New Delhi-110003

13. M/s Lex Site Com. Ltd., Mumbai

14. Office Copy

15. M/s cen. cus Publications.

Asstt. Registrar

CUSTOMS, EXCISE & GOLD(CONTROL) APPELLATE TRIBUNAL,
NEW DELHI.

C/APPEAL NO. 273/2000-NB(S)

(Arising out of Impugned order No. VIII(HQ)/01
Cus/ASR/26/981/1249 dated 24.4.2000 passed by the
Commissioner of Customs, Amritsar).

Sh. Pyare Lal

Appellant
(None)

vs

C.C., Amritsar.

Respondent
(Sh. A.K. Jain, JDR)

FINAL ORDER NO. A/42/01/NB(S/m)
(Dated the 4th Jan. / 2001)

PER S.S. KANG :

When the case was called, none appeared on behalf of the appellant. The Tribunal vide order No. S/796/00-NB(S) dated 9.11.2000 directed the appellant to deposit a sum of Rs. 50,000/- for hearing of the appeal. The appellant has not produced any evidence to show that he has complied with the Stay Order. Hence, the appeal is dismissed for non-compliance to the provisions of Sec. 129 of the Customs Act. (Dictated in Court).

(S. S. KANG)
MEMBER (JUDICIAL)

Dt. 04.01.2001
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